

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH NB(SM)

Appeal No. E/2439/00-NB(SM)

Dated : 9/2/07

CEGAT
NEW DELHI
To,

M/s Sham Agro metals and steels (Pvt) Ltd.

Village - Gaurispura,

Ludhiana Road, Malerkotla (Pb).

In the matter of :

M/s Sham Agro Metals & Steels (Pvt.) Ltd. Appellant
vs.
CCE Chandigarh Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/207/01-NB(SM)
Dated : 5-2-2007 passed by the Tribunal under Section 35-C(1) of Central Excise & Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

1. CCE Chandigarh.

2. CCE/CEA (Appeal) Chandigarh
3. Chief Commissioner of Central Excise / Customs. New Delhi
4. Adv. / Consult.

—None—

5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhisim Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy
15. M/s Census Publication

BU
Asstt. Registrar
NB(SM)

BU
Asstt. Registrar

CUSTOMS, EXCISE AND GOLD (CONTROL) APPELLATE TRIBUNAL
NEW DELHI:

Appeal No. E/2439/2000-NB(SM)

(Arising out of Order-in-Appeal No. 891/CE/CHD/2000
dated 26.4.2000 passed by the Commissioner (Appeals)
Central Excise, Chandigarh)

M/s. Sham Agro Metals and .. Appellants
Steels (P) Ltd.
(Rep. by None)

vs.

C.C.E. Chandigarh .. Respondents
(Rep. by Shri K. Panchatcharam, JDR)

FINAL Order No. A/2001/01/NB CS/m 1
dt: 2.2.2001

Per K.K. Bhatia, Member (T)

When the matter was called, the appellants are not represented. They were sent the notice of hearing for today on 1.1.2001. There is no communication from the appellants either requesting for ^{an} adjournment or giving reasons for their absence. It therefore appears that the appellants are not interested in prosecuting their appeal. The appeal is therefore, dismissed for non-prosecution.

(Announced and dictated in the Court)

(K.K. Bhatia)
Member (Technical)

MS.
5.2.01